- (c) Only to the handloom weavers vho are in the co-operative fold.
- (d) It is somewhat premature to take lecision on this matter.

#### 12 Noon

735

## STATEMENT RE SUPPLEMENTARY **OUESTION TO STARRED OUESTION** NO. 129 ANSWERED EARLIER.

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, with your permission, may I make a small correction in the reply that I gave to a supplementary question on Question No. 129 relating to export of fishing nets? I said that principally the fishing nets were made in the mills. I now understand that they are principally small scale industry products. The yarn and other things come from the mills, but the nets are made by small units.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING THE COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER, 1956 AND AMENDMENTS TO THE COTTON TEXTILES (CONTROL) ORDER, 1948.

# NOTIFICATION PUBLISHING AN AMENDMENT TO THE COFFEE RULES, 1955

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, on behalf of my colleague, Shri N. Kanungo, I beg to lay on the Table, under subsection (6) of section 3 of the Eessen-tial Commodities Act, 1955, a copy each of the following Notifications:-

- (i) Ministry of Commerce and Industry Notification S.R.O. No. 1077, dated the 8th May, 1956, publishing further amendments to the Cotton Textiles (Control) Order, 1948. [Placed in library. See No. S-281/56.]
- (ii) Ministry of Commerce and Industry Notification S.R.O. No. 1077-A, dated the 8th May 1956, publishing the Cotton

Textiles (Production by Hand-loom) Control Order, 1956. [Placed in library. See No. S-281/56.]

I Amendment) Bill, 195G

Sir, I also lay on the Table, under subsection (3) of section 48 of the Coffee Act, 1942, a copy of the Minis-ry of Commerce and Industry Notifica-ion S.RO. No. 1674 [15(2)-Plant/56], jated the 17th July 1956, publishing an intendment to the Coffee Rules, 1955 Tlaced in library. See No. S-301/56.]

#### ANNUAL AND AUDIT REPORTS OF THE DAMODAR VALLEY CORPORATION FOR THE YEAR 1954-55

**DEPUTY** MINISTER IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table, under sub-section (5) of section/ 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report of the Damodar Valley Coropration for the year 1954-55 together with the Audit Report on the accounts of the Corporation for the year 1954-55. [Placed in library. See S-292/56.]

### RESULTS OF ELECTIONS TO **COMMITTEES**

#### COURT OF THE ALIGARH MUSLIM UNIVERSITY

MR. CHAIRMAN: Shri Nawab Singh Chauhan being the only candidate nominated for election to the Court of the Aligarh Muslim University, I declare him duly elected to be a member of the said Court.

#### ALL-INDIA COUNCIL FOR TECHNICAL **EDUCATION**

MR. CHAIRMAN: Shri Jaspat Roy Kapoor being the only candidate nominated for election to the All-India Council for Technical Education, I declare him duly elected to be a member of the said Council.

# THE RESERVE BANK OF INDIA (AMENDMENT) BILL, 1956—con-

SHRI H. N. KUNZRU (Uttar Pradesh): Mr. Chairman, the Reserve Bank of India Act lays down that the expansion of the currency should bear a definite relation to the gold coin, gold